

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 46/(MAH)/2014
CA No.

CORAM: Present: SHRI SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2016

NAME OF THE PARTIES: Mr. Akula Gauri Shankar
V/s.
M/s. Crompton Greaves Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 634A of the Companies Act, 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Ch. Muzali	Adv. for the petitioner	
2	Zubin Behrwal	Adv. for the respondent	
3)	Gandhar Rai	"	

Order

CP No. 46/634A/CLB/MB/MAH/2014

On the application moved by R1 to add NSDL as party to the proceeding, NSDL filed an affidavit saying that since it is not a necessary party to the proceeding for adjudication of the issues in between the parties, he says the application to be dismissed.

Apart from this plea of dismissal, NSDL has also explained as to what will happen to dematerialized shares and their identity, which are relevant for adjudication of the issue pending before this Bench, in view of the same, considering it as unique and special to obtain opinion of NSDL, this Bench

hereby added NSDL as party to the proceeding invoking Order 1 Rule 8A of CPC. Accordingly, CA is hereby disposed of.

List this matter for filing pleadings in the Registry on 17.010.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)